

FSSAI Obligates Restaurateurs to Display Food Safety Board

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E-Paper

Food Safety and Standards Authority of India (FSSAI) operationalized the Food Safety and Standards Amendment Regulations making it mandatory for restaurants to display food safety board.

Food Safety and Standards Authority of India (FSSAI) directed restaurateurs to display safety board in their premises in the prescribed format by apex food regulator, prominently and warned that non-compliant food business operators (FBOs) might lose their licenses post-October 15, 2018. The safety board should display the dos and don'ts with respect to hygiene, sanitation, and Good Manufacturing Practices (GMP).



The FBOs will be able to download the display board from FSSAI's website. Furthermore, the order clarified that the display board can be printed on A3 size cardboard and displayed at the entrance, reception or billing area. However, giving relief to the restaurants, FSSAI has reduced the burden of documentation. Under Section 2 of the regulations regarding documents to be enclosed for new application for licenses to the Central or State Licensing Authority for restaurant, the list has been revised.

The authority in the order said, "However, it has been observed that even after six months of issuing said regulations, not all restaurant owners are complying with this mandatory condition of licenses, and hence, these restaurants are not adhering to the conditions laid down by the FSSAI for the awareness of the consumers." Moreover, "Upon non-compliance beyond October 15, 2018, the establishments would attract strict action as per provisions of the Food Safety and Standards Act, 2006," the order concluded.